

ITEM NO.804

REVISED
COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9142-9144/2010

RAM SIROMANI TRIPATHI AND ORS.

Appellant(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(With CA No. 6156/2012)

Date : 07/10/2015 These appeals were called on for mentioning
today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

Mentioned by: Mr. Yatish Mohan,Adv.
For Appellant(s)
Mr. K. L. Janjani,Adv.

For Respondent(s)

UPON being mentioned by the counsel the Court made the following
O R D E R

Taken on Board.

Civil Appeal Nos. 9142-9144/2010 and 6156 of 2012 are
not connected with Civil Appeal Nos. 9165-9172/2010 and to
be treated alive for determination.

The above-said appeals be listed along with Civil
Appeal Nos. 716-717/2011 etc. (which are shown as item
No.105 in today's list) before a Bench of which one of us
(Deepak Misra,J.) is not a Member.

The Registry is directed to do the needful.

(SUMAN WADHWA)
AR-cum-PS

(H.S. PARASHER)
COURT MASTER

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTON

CIVIL APPEAL NOS. 9142-9144 OF 2010

RAM SIROMANI TRIPATHI AND ORS. ..APPELLANTS

VS.

STATE OF U.P. AND ORS. ...RESPONDENTS

CIVIL APPEAL NO. 6156 OF 2012

O R D E R

Taken on Board.

Civil Appeal Nos. 9142-9144/2010 and 6156 of 2012 are not connected with Civil Appeal Nos. 9165-9172/2010 and to be treated alive for determination.

The above-said appeals be listed along with Civil Appeal Nos. 716-717/2011 etc. (which are shown as item No.105 in today's list) before a Bench of which one of us (Deepak Misra,J.) is not a Member.

The Registry is directed to do the needful.

.....J.
(DIPAK MISRA)

.....J.
(PRAFULLA C. PANT)

New Delhi;
October 07,2015.

